Busines_s Time Allotted and the control of th Consideration and passing of the following Bills:— (1) The National Highways (Amendment) Bill, 1992, as passed by Lok Sabha . (2) The SAARC Convention (Suppression of Terrorism) Bill, 1992 . 2 Hrs. & 30 Mts (3) The Indian Contract (Amendment) Bill, 1992 . (4) The Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Bill, 1992, as passed by Lok Sabha UHr. (5) The Cine natography (Amendment) Bill, 1992 . 2 Hrs. necessitated immediate legislation by the The Committee recommended that the Dentists (Amendment) Ordinance, 1992.

House should sit up to 6.00 PM daily from Thursday, the 26th November, 1992 for the transaction of Government Legislative and other Business.

STATEMENT BY THE MINISTER The Indian Medical Council (Amendment) Ordinance, 1992

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M. L. FOTEDAR): Madam, I lay on the Table a statement (in English and Hindi) explaining the circumstances which had necessitated immediate legislation by the Indian Medical Council (Amendment) Ordinance, 1992. | Placed in Library. See No. LT-2733/92].

The Indian Medical Council (Amendment) Bill, 1992

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M. L. FOTEDAR): Madam, I beg to move leave to introduce a Bill further to amend the Indian Medical Council Act, 1956.

The question was put and the motion was adonted.

SHRI M. L. FOTEDAR: Sir, I introduce the Bill.

STATEMENT BY THE MINISTER The Dentists (Amendment) Ordinance, 1992

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M. L. FOTEDAR): Madam, I lay on the Table a statement (in English and Hindi) explaining the circumstances which had [Placed in Library. See No. LT-2734/92].

THE DENTISTS (AMENDMENT) BILL, 1992

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M. L. FOTEDAR): Madam, I beg to move for leave to introduce a Bill further to amend the Dentists Act. 1948.

The question was put and the motion was adopted.

SHRI M. L. FOTEDAR: Madam, I introduce the Bill.

RE WITHDRAWAL OF NSG PROTEC-TION TO THE CHIEF MINISTER OF TAMIL NADU

SHRI DIPEN GHOSH (West Bengal): What will happen if we don't grant leave?

THE DEPUTY CHAIRMAN: I knew that you would say "Aye". I am sure that you want a discussion on this... (Interruptions)

SHRI DIPEN GHOSH: But advise the Government not to take recourse to passing ordinances very often.

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra): You look at the ordinance aspect.

THE DEPUTY CHAIRMAN: It about dentists. Don't you want more teeth? For everything and at every time, we want more teeth.

SHRI YASHWANT SINHA (Bihar): We are left with our dentures all these years...(Interruptions)

SHRI, G. SWAMINATHAN (Tamil Nadu): I am standing on a very important matter... (Interruptions)

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I want to raise an important issue...(Interruptions)

SHRI G. SWAMINATHAN: Madam, it is a very serious matter. It is regarding the withdrawal of NSG protection...

THE DEPUTY CHAIRMAN: Mr. Swaminathan, the Chairman has very kindly permitted you to make a special mention appropriate time, I will call you for that...(Interruptions)

SHRI G. SWAMINATHAN: This is regarding the withdrawal of the NSG protection to the Chief Minister of Tamil Nadu by the Government of India.

THE DEPUTY CHAIRMAN: I know that this is regarding the withdrawal of the NSG protection. I will permit you... (Interruptions)

SHRI MURASOLI MARAN (Tamil Nadu): You should allow us also... (Interruptions)

SHRI G. SWAMINATHAN: They are withdrawing the protection from there at a time when the LTTE...

THE DEPUTY CHAIRMAN: Special mention has been permitted.

THE MINISTER OF STATE IN THE MINISTRY \mathbf{OF} PARLIAMENTARY AFFAIRS AND MINISTER OF STATE · IN THE MINISTRY OF HOME AFFAIRS the (SHRI M. M. JACOB): Madam. NSG protection to the Tamil Nadu Chief Minister has not been withdrawn. It is a wrong reporting. (Interruptions) What he is saying is about the withdrawal of the NSG protection to the Chief Minister. The Government of India has not withdrawn the NSG protection to the Tamil Nadu Chief Minister. I assured on the floor of the House earlier that the NSG protection would be given to her as long as it was required ... (Interruptions)

SHRI MURASOLI MARAN: But you have been going on writing letters... (Interruptions)

SHRI G. SWAMINATHAN: THE HOME MINISTRY is going on writing lettets....(Interruptions).

SHRI MURASOLI MARAN: The letter is very clear and the Minister is misleading the House... (Interruptions).

SHRI G. SWAMINATHAN: The Minister is misleading the House...(Interruptions).

SHRI V. RAJAN CHELLAPPA (Tamil Nadu): It was withdrawn on 31-12-1991...(Interruptions)

THE DEPUTY CHAIRMAN: Will you please take your seat? (Interruptions) Mr. Swaminathan, Will you please take your seat for a minute? (Interruptions)

SHRI V. GOPALSAMY (Tamil Nadu): We are very much concerned about the security of the Chief Minister... (Interruptions).

SHRI G. SWAMINATHAN: And she is a lady...

THE DEPUTY CHAIRMAN: Mr. Swaminathan, will you please take your seat for a minute? (Interruptions).

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, now that Mr. Gopalsamy is concerned you should be concerned.

THE DEPUTY CHAIRMAN: I think I am now concerned for my security... (Interruptions).

SHRI V. NARAYANASAMY (Pondicherry): Mr. Swaminathan has raised a special mention...(Interruptions).

THE DEPUTY CHAIRMAN: Please take your seat. (Interruptions) Mr. Narayanasamy, just a minute. As the Minister of State for Home Affairs assured on the floor of the House there is no question of withdrawing the NSG protection given to the Chief Minister of Tamil Nadu... (Interruptions).

SHRI MURASOLI MARAN: It is a wrong information.

उप सभापति: जाम जरा एक जिनट मेरी बात सुन सीजिए। ग्राम वैटिए। Please sit down. If there is an assurance from the Minister of State for Home that this news is wrong, I think the matter settles...(Interruptions).

SHRI MURASOLI MARAN: No. There is a letter from the Joint Secretary ... (Interruptions).

SHRI S. JAIPAL REDDY: Let the Home Minister make a statement regarding...

THE DEPUTY CHAIRMAN: When he makes a special mention and not now ... (Interruptions).

SHRI SIKANDER BAKHT (Madhya Pradesh): The letter has been reproduced in the newspaper..., (Interruptions).

SHRI S. JAIPAL REDDY: You may kindly direct the Home Minister to make a statement thereon.

THE DEPUTY CHAIRMAN: When he makes the special mention, at that time you make this point. Not now... (Interruptions).

SHRI SIKANDER BAKHT: He has been allowed to make a special mention and not the rest of the Members.

THE DEPUTY CHAIRMAN: I am not allowing now. (Interruptions).

SHRI G. SWAMINATHAN: They are going on writting letters. They have written so many letters. (Interruptions).

SERI S. JAIPAL REDDY: Now that the Home Minister has intervened in the matter and responded to the issue, he should be able to tell the House that he would make a detailed statement on the whole question. (Interruptions) There are many controversial aspects on this issue. (Interruptions)

SHRI S. MUTHU MANI (Tamil Nadu): NSG protection should not be withdrawn...(Interruption).

THE DEPUTY CHAIRMAN: Please.

I will permit the Special Mentions as permitted by the Chairman. At that point of time, you may raise whatever fears or enquiries you have. Now, please take your seat...(Interruptions)....

श्रीमती तरला माहेश्वरी (पश्चिमी बगाल) : मैडम,

उपसभावति : में आपको एलाउ करूंगी ।

Let me identify, Mr. Bhandare.... (Interruptions).....

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu): I want to know who leaked the letters to the Indian Express. Today, the Indian Express published the confidential letters of the Home Ministry and these were leaked to the Indian Express...(Interruptions).

THE DEPUTY CHAIRMAN: At the time of Special Mentions, I will permit you to mention... (Interruptions)... Order in the House... (Interruptions)... Order...

आप अपने स्थान पर रहकर बोलेंगी:

SHRI MURLIDHAR CHANDRAKANT RHANDARE: Madam, I rise to express the strong sentiments not only of myself, but of the entire House and all the citizens of our great nation against the Torricelli Bill, also called the Cuban Democratic Act. The purpose of this measure is to strengthen the economic, commercial and financial blockade imposed by the U.S.A. against Cuba since 3rd February, 1962 and the extraterritorial operations of that measure, what is worse, it obligates the third world countries, including India to the dictates of the U.S. Administration, It is heartening that a strongly worded Cuban Resolution was passed by the O. N. General Assembly, totally isolating the United States of America with 59 in favour and only 3 against while 71 abstained.

I congratulate the Government of India for supporting the Cuban Resolution. Many of the U.S. allies like Great Britain, Germany, Japan, Australia have abstained. France and Canada supported repeal. The British Ambassador, speaking on behalf of the entire European Community, denounced the U.S. embargo as a viola-

[Shri Murlidhar Chandrakant Bhandare] tion of general principles of International Law and sovereignty of independent nations. The near-unanimous feeling that the measure infringes on the sovereignty and violates the rights trade and navigation of nations.

To go back to a proud page in our own history, a similar measures was resisted by Pandit Jawaharlalji and at that time the U.S.A. had to backtrack and the measure was dropped. It must be remembered that great changes, which have overtaken our planet leaving the winter of cold war behind and promising a spring-time of human rights and freedom, have come from the well-spring of change in the hearts of all the citizens of those countries and not out of deterrence of war or economic sanctions. Therefore it is wrong to call this as a unipolar world. According to me, what is emerging is truly a democratic, non-violent world where the freedom of choice is given to all the nations. May I end up by saying that if the rest of the world is changing, it is time that the U.S.A. also shall change and appreciate the democratic urges of other nations. The U.S.A. must desist from imposing its will on other nations and let every nation decide what is best for its people.

Thank you, Madam.

SHRI S. JAIPAL REDDY: Madam, I associate myself ... (Interruptions) ...

SHRI DIPEN GHOSH: The whole House is associated . . . (Interruptions)

SHRI S. JAIPAL REDDY: One by one Madam, I would like to associate myself completely with the sentiments and views so beautifully articulated by our colleague Mr. Bhandare. But I would like to tell Mr. Bhandare that the congratulations are not entirely well-deserved because Government of India while voting for the Resolution, did not participate in the discussion on the Resolution. I want to know what prevented the Government from articulating its views in the course of the discussion there .. (Interruptions) ...

THE DEPUTY CHAIRMAN: All right. Let us not start a discussion on that now ... (Interruptions) ...

SHRI SHANTI TYAGI (Uttar Prdaesh): Madam, ... (Interruptions) ...

THE DEPUTY CHAIRMAN: You want to support this?

SHRI SHANTI TYAGI : Yes, I want to support it.

THE DEPUTY CHAIRMAN: Now, Mrs. Sarala Maheshwari.

श्रीमती सरला माहदेवरी : मेडम, एक बहुत ही महत्वपूर्ण मसला है जिसकी ओर मैं आपका और इस सदन का ध्यान आकर्षित करना चाहती हो । कल दिल्ली के बोट क्लब पर दोश के कोगे-कोर्न से लाखी मजदार एकचित हुए थे, गरीबों और मजदूरों की तबाह और बरबाद करने वाली, उनकी राजी-और रोटी छीनने वाली सरकार की आर्थिक नीतियों के विरुद्ध ... (व्यवधान)

उपसभापति : कल तो आपने बोल दिया था इस पर ... (**ध्यवधान**)

श्रीमती सरला माहदेवरी : मैडम , यह दा-र्भाग्य की बात है कि सत्यम शिवम सुन्दरम के नीति वाक्य के तहत स्चनाओं को प्रसा-रित करने वाले हमारे दूरदर्शन ने यह उचित नहीं समभा कि उस विशाल रखी, मजदूरी के इतिहास में जो एक एतिहासिक रौटी थी, उस रैली को दूरदर्शन पर दिखाया जाए . . . (व्यवधान) सरकार ने मजदूर विरोधी राख अस्तियार कर रखा है। उपसभापति महो-दया, मैं यह जानना चाहती हुं कि हमारे स्चना और प्रसारण मंत्री बंगाल की रैली की, कलकत्ता में होने वाली रौली को दारदर्शन के परदे पर दिखा सकते हैं लेकिन दिल्ली के बोट क्लब पर होने वाली रौली को दिखाना उन्हें ने उचित नहीं समभा । मैं आपसे यह अपील करती हुं कि आप सरकार से निवेदन करों और पुरा हाऊस उनसे निवेदन करो कि सर-कार इस बात की सचना दे कि आदिर क्या कारण है कि दूरदर्शन के शिजीकरण के नारो लगाने वाले हमारे सचना और प्रसारण किस तरह सचना पर अपनी इजारदारी के कायम रखना चाहते हा . . . (व्यवधान)

श्री मोहम्मद अफजल उर्फ मीन (उत्तर प्रदेश) द्रदर्शन की इर बादी बनाकर रहा हुआ है

4

Re Withdrawal of NSG Protection

شری مخرافضل عرف م افضل:۔ یہ بات بڑی حد تک صحیح ہے ۔ • • • • • مداخلت " • • •

SHRI S. JAIPAL REDDY: Madam, the Information Minister must apologize to the House... (Interruptions)... He must apologize to the House... (Interruptions)...

श्री मोहस्मद अफजल उर्फ मीम अफजल : दारदर्शन ने पहले भी यें हरकत को भी जब जनता दल के बैनर के तहत बम्बई के अंदर वहुत बड़ी लाखों लोगों की रौती हुई, दूर-दर्शन ने उसकी नहीं दिखाया और कलकता के अंदर कांग्रेस (आई) की छोटी सी रौती को दिखाया (राष्ट्रांश्वा)

شری محدّافعنل عرف م افعنل ا دور درش نے پہلے ہی یہ شرکت کی بینی حب چنتا دل ہے بہر سے تحت بمائی کے اندر بہت بڑی لاکھوں لوگوں کی رہی ہوتی دور درش نے اس مو نہیں دکھایا اور کلکڑ کے اندر کانگوں داتی) کی چھوتی سی رہی کو دیکھا یا۔ داتی) کی چھوتی سی رہی کو دیکھا یا۔

THE DEPUTY CHAIRMAN: Please sit down. You have not taken my permission... (Interruptions)... You have not been permitted. ... (Interruptions)... I have not permitted you. Please sit down.

... (Interruptions)... I have permitted the lady Member only.

श्री मोहरमद अफंजल उर्फ मीम अफंजल : जम्हुरियत को कत्ल करने का प्रयास किया जा रह है . . . (व्यवधान)

ज्यसभाषति : आईं एम सारी, रिजतनी आपको आधाज है मेरी अखाज से फिल नहीं रही ।

† [] Transliteration in Arabic Script.

I have got a very sore throat. Please have mercy on me and please sit down.

SHRI SURESH KALMADI (Maharashtra Madam, this news item was the headline news item on the Doordarshan yesterday...(Interruptions)...It was the headline news item...(Interruptions)...

SHRI CHATURANAN MISHRA (Bihar): Why were the pictures not shown? ... (Interruptions)... Whywere the visuals not shown? This is discription... (Interruptions)...

SHRI V. NARAYANASAMY: The first item was this news only...(Interruptions)...

SHRI CHATURANAN MISHRA: But why were the visuals not shown? That is what I want to know...(Interruptions)... This is not the way to run the Doordarshan impartially. It is anti-working class and discriminatory.

. (Interruptions)

SHRI DIPEN GHOSH: Kum. Mamta Banerjee's rally held at Calcutta was shown on the Delhi TV, not only on the National Network, but also in the local news... Unterruptions)...

SHRI SURESH KALMADI: In Mamta Banerjee's rally, ten lakh people were there... (Interruptionso... Mamta's rally had ten lakh people against the CPM's rally of two lakhs, so, they had to show it... (Interruptions)

THE DEPUTY CHAIRMAN: Just a minute. Please sit down. (intercuptions) Afzal Sahib, please sit down. I say, please sit down. If you feel that showing one rally was not right, then two wrongs will not become one right. So, the matter is being raised in the House. (intercuptions) Just a minute. You don't allow me to speak? Please sit down. The Government will take note of the matter, and the Minister would be told by the Ministers present in the House. Now, you please sit down.

SHRI SUKOMAL SEN (West Bengal): Doordarshan made a specious plea....

THE DEPUTY CHAIRMAN: Whatever it is, it will be taken up by the Ministers here with the Minister concerned. (Interruptions).

आप बैठ जाइए । चतुरानन जी गिलियो । ... (खाचधान)

SHRI SUKOMAL SEN: I told the DG that as far as the rally is concerned, it is a rally by different trade union people and that lakhs of people came there. (Interruptions) I asked him how the Calcutta rally was shown on Doordarshan. He said, "No, no. Calcutta film was edited but this could not be edited." I told him, "the work-torule is being observed more in calcutta than in Delhi. When Calcutta could produce the film, why not Delhi?" He said, "all right, I will enquire." I told him, "you see, Mr. Krishnan, you are making a political discrimination between the Congress and other parties." (Interruptions)

THE DEPUTY CHAIRMAN: Please do not mention the names of the people. (Interruptions) I must remind you, Mr. Sukomal Sen. This is a convention of the House. Do not mention what discussion you had with Doordarshan DG. (Interruptions)

SHRI DIPEN GHOSH: They are underlining the necessity to made TV an autonomous body. The Prasar Rharati Bill was passed by the Parliament. (Interruptions)

THE DEPUTY CHAIRMAN: Please sit down.

SHRI PRAMOD MAHAJAN: (Maharashtra): I fully support Mr. Dipen Ghosh to make Doordarshan autonomous. It will save the time of the Parliament. And whether it is reported or not will be the concern of the autonomous Doordarshan. To report "X" rally or "Y" rally will be their concern and we will be much relieved...(Interruptions)

THE DEPUTY CHAIRMAN: Please sit down. Yesterday you all made so much of pleadges that you were going to go by the rules. Please sit down.

श्री चतुरानन मिश्रं: उपसमिपित महो-दया, पहले मुझे यह कहना है कि यह जो टी-वी. वाली बात आई है अगर उस ५र मंत्री महोदय ने कल भी सदन में जवाब नहीं दिया कि क्यों ऐसा भेदभाव किया गया है तो हम लोग फिर प्रोटस्ट करेंगे, यह बात में सरकार के ध्यान में ला दं...

जहां तक आगने मुक्ते दूसरी बात कहने की इजाजत दी है, मैं ...

श्री एन के. पी. सास्वे (महाराष्ट्र) : गँडम, मैं भी इसी पर ..

उपसभाषीत : साल्वे जी दूरदर्शन वाले मामले पर बोलना चाहते हैं, इसलिए पहले यह बात हो जाने दीजिए, फिर आप अपनी दूसरी बात कहिएगा । . . . (व्यवधान)

SHRI N. K. P. SALVE: Madam, it is true...(Interruptions)

THE DEPUTY CHAIRMAN: Order please.

SHRI N.K.P. SALVE: Madam, it is true that a raily of the dimension which was held in Delhi, not only the headlines but the visuals of it should have been shown. At the same time, when the are asking that the visuals here should have been shown, I do not see the rationale or the logic behind their objecting to what Mamta Banerjee did in Calcutta (Interruptions)

SHRI DIPEN GHOSH: Mr. Salve, we are not objecting... (Interruptions)

THE DEPUTY CHAIRMAN: Mr. Dipen Ghosh, please sit down. This is not the way, (Interruptions) This is not proper. I am not permitting. Mr. Salve is a Senior Member of this House. He never interrupted you. why are you interrupting him? Let him speak.

SHRI N.K.P. SALVE: Madam, that is a watershed in the politics of West Bengal. And it must be understood. It has to be understood and appreciated that Doordarshan is expected to act impartially and as the very rightly eulogised Kumari Mamta Banerjee for embarking on a historical mission, they should have also shown visuals...(Interruptions).

SHRI KAMAL MORARKA (Rajasthan): Everybody in that party is embarking on a historic mission. Kumari Mamta Banerjee also and Sudhakarrao Naik also...(Interruptions).

THE DEPUTY CHAIRMAN: Mamta Banerjee is a Member of the other House. Don't mention about her in this House.

SHRI MOHAMMED AFZAL alias MEEM AFZAL: I have a point of order on Doordarshan...(Interruptions).

SHRI VISHVJIT P. SINGH (Maharashtra): My heart-felt condolences to my friends of the Left Front.

THE DEPUTY CHAIRMAN: What point of order, Mr. Afzal? There is no discussion on which you can raise a point of order or disorder.

श्री चतुरानन मिश्र : उपसभापित महो-दया, कल सुप्रीम कोर्ट ने जो एक आदेश दिया है वह इतना महत्वपूर्ण है कि मैं उस और सदन का ध्यान आकिष्यत करना चाहता हूं। मैं आर्ड र से कोट करता हैं:

'We indicated to Mr. Venugopal that the matter was indeed sensitive and it was not a question of simple construction of structure on the land, but the demolition of constitutional institutions in the country when the State, for whatever reason, was not able to uphold and enforce the orders of the highest court', the court added.

मेरा यह कहना है कि . . (ध्ययधान) . . . आपको क्या कहना है इसमें . . (ध्ययधान) . .

उपसभागितः महोदया, ... (शवधान)... जरा स्नियं। मानरीय बी.जे.पी. के सदस्य-गण संविधान की शपथ लेकर यहां पर आये हैं। मैं लीडर आफ दि अपोजीशन से अनुरोध करूंगा कि आप भी शपथ ग्रहण करके आये हुए हैं और अगर सुप्रीम कोर्ट कहता है कि यह थूरे हैं डिमोलिशन आफ कांस्टीट्यूशनल इंस्टीट्यूशंस के लिए, तो उनको क्या कहना है, मैं यह जानना चाहूंगा ?

दूसरा मैं आपसे यह कहना चाहूंगा कि उस आर्डर में उन्होंने कहा है कि उनके वकील, जो उत्तर श्देश सरकार के हैं, उन्होंने कहा है कि :

'Venugopal expressed that he was not in a position to say more than that given a week's time, the State would negotiate with the religious groups and persuade them not to follow a collision course, and persuade them to take a rational and sensible view of the situation.

I want to know whether the BJP Members are also taking a rational and sensible view of the situation or not. That is why I have raised this question. It is a threat to our Constitution and, therefore, this House must beware, and I specifically request the Leader of the Opposition in this regard to react.

SHRI V. NARAYANASAMY: Madam, I gave my name to the Chairman. I want to speak on the same subject.

SHRI PRAMOD MAHAJAN: Madam, can a matter lying before the court, be brought under discussion in this House? I want to know under which rule we can discuss something which is going on in a court. There are arguments from both sides; there are observations from the judges, and the case is pending.

SHRI CHATURANAN MISHRA: 1 have not referred to the case. ... (Interruptions).

THE DEPUTY CHAIRMAN: In his own wisdom, the Chairman has only allowed whatever has appeared in the newspapers to be raised. Nothing is being referred to by him.

SHRI SURESH KALMADI: This is what the judge has said (Interruptions)

appear in the newspapers, I think House also can take note of it. Therefore, in his wisdom, the Chairman has permutted it.

THE LEADER OF THE OPPOSITION (SHRI SIKANDER BAKHT): He wants a reply from me. My reply is ... (Interruptions). If the court has addressed this question to somebody, they will reply to the court. There is no point in putting this question here. (Interruptions) You are asking me. I cannot reply here on the basis of what the court has told some party. They will take it up. (Interruptions) I am not bound to answer this question.

SHRI V. NARAVANASAMY: Madam, when the negotiations were going on, on the Ayodhya issue, between the All-India Babri Masjid Action Committee and the VHP leaders, the VHP unilaterally declared that they would be starting the kar seva on December 6. (Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): Why are you shouting? You are BJP people.

SHRI V. NARAYANASAMY: VHP predominantly consists of BJP leaders and BJP MPs are in that committee. The Chief Minister of U.P. has said that he would protect the mosque. But in different tone,...

SHRI PRAMOD MAHAJAN: He has said 'disputed structure'. Don't distort what the Chief Minister is saying. He never said that he would protect the mosque. There is no mosque to protect.

SHRI V. NARAYANASAMY: When your turn comes, you can raise your voice. Madam, in a different tone,' .. (Interruptions) the Chief Minister has said that the policy of his party was to raise the mandir We find that the on the disputed site. State Government is speaking in different tones. The Chief Minister is showing double face. The State Government has told the court that they had been giving grave and anxious consideration to the situation arising from the call given for resumption of kar seva on the acquired land. The State Government has also said

THE DEPUTY CHAIRMAN: If it can | that the duty of preventing the violation of its orders lies on it and is its responsibility.

> In spite of all these things, in spite of what the State Government has said, in spite of this assurance, the VHP, the Bajrang Dal and the RSS are trying to send their volunteers, advancing the date of kar seva, anticipating that the Supreme Court would give an order against them. Apart from this, they also know that the Central Government would act immediately.

> Therefore, I would like to know stand of the BJP. Are they going to respect the court order, or, are they going to violate the court orders ? . . . (Interruptions) Kindly bear with me. This is a sensitive issue. The BJP is trying to politicise the religious sentiments of the people of this country. (Interruptions) I have a right to raise my voice here. I have a right to convey the feelings of the people of this country. (Interruptions)

> THE DEPUTY CHAIRMAN: Narayanasamy, will you please be brief? I have got Special Mentions. I have to call other people. (Interruptions)

> SHRI PRAMOD MAHAJAN: Madam, I would like to know what exactly is the nature of the permission given by the Chairman to Mr. Narayanasamy. Has the Chairman given permission to Narayanasamy to ask a few questions to the BJP leaders in the House, or, to raise some matter? What is it?

> श्री सिकन्दर बस्त : अगर यह डिस्कशन है तो मन्स्ट वेलकम । लेकिन यह कमाल की बात ≅े (व्यवधान)

> شری سکندر بخت : اگرید ڈسکشن جے تو موسے ویلی م ربیکن بہ کمال کی بات ہے ۔ ۔ « مداخلت » . .

THE DEPUTY CHAIRMAN: Mr. Sikander Bakht, a question has been asked. I have to answer it. A question was raised by the hon. Member as to what kind of

^{† []} Transliteration in Arabic Script.

permission the Chairman gave. The Chairman did not have a text of what Mr. Narayanasamy was going to speak. wanted to raise an issue from a newspaper report about the Ayodhya matter. Now in that respect the Chairman is not responsible nor am I. I do not know what he is going to speak, but if he is speaking anything which is unparliamentary, improper or derogatory to anybody, it will be my inherent duty to protect the right of the Member. So, Mr. Narayanasamy, while you are speaking, I would request you to keen restraint and not to say anything which is derogatory to any Member in this House.

SHRI V. NARAYANASAMY: I have not used even a single word which is unparliamentary or derogatory to any political party or to any political leader.

AN HON. MEMBER: VHP is not an unparliamentary word.

THE DEPUTY CHAIRMAN: Yes, Mr. Narayanasamy, I have already requested you to be brief.

SHRI V. NARAYANASAMY: The country has already seen how, when the Kar Seva was started and the V.P. Singh Government was there, in Gujarat, Maharashtra, Madhya Pradesh, Rajasthan, in all these places communal tension flared up and thousands of people were killed.

SHRI PRAMOD MAHAJAN: It is totally wrong.

SHRI V. NARAYANASAMY: It is the BJP which said that the U.P. Government was killing thousands of Kar Sevaks. It is your own version.

SHRI PRAMOD MAHAJAN: You are talking of Gujarat, Maharashtra, which were the Congress-ruled States. Can you give the number? It is easy to say thousand but difficult to give the number. It is easy to generalise.

SHRI V. NARAYANASAMY: On both sides people were killed, that is my version.

Therefore, I request the hon. Members, especially the BP leaders, to inform the House whether thay are going to respect the court order. They should inform the people of this country. This country is secular. The mosque is to be protected and Ram Mandir is also to be built without destroying the sentiments of the people of this country belonging to whichever community or religion.

THE DEPUTY CHAIRMAN: Now I 'will go to the special mentions.

श्री सिफन्बर बस्त : सदर सिहबा, मं लाली यह कहना चाहता हूं कि यहां जो कुछ भी कहा जाए उसका कोई रोगनेल होना चाहिए। ज्वर्नमन्ट आफ इण्डिया कुछ कोशिश कर रही हैं, प्राइम मिनिस्टर कोशिश कर रहे हैं। मामला कोर्ट में चल रहा हैं। कोर्ट ने कुछ उत्तर प्रदेश गवर्नमन्ट को कहा है और यहां अगर कोई मेम्बर साहिबान यह समझसे हैं कि ये बराहे रास्त हमसे यह सवाल करें कि जो सवाल कोर्ट ने किसी गवर्नमन्ट से किया है, उसका जवाब यहां दें? बात क्या हो गटी यह ?

I refuse to respond to the questions put to me.

मामला कुछ और आगैनाइजेशन्स के दरम्यान हैं। उनके दरम्यान रहना चाहिए। वे जवाब देंगे। जिस किसी को जो एक्शन लेना होगा, लेंगे: मगर यहां से सवाल? अखदार आज का पढ़ रहे हैं, जिक कर रहे हैं एक सदी पहले का? कोई एक तुक होरी चाहिए किसी बात में, और इस किस्म के मेशन्स की इजाजत देने के लिए मालूम करना चाहिए कि क्या कहा जाना है। निहायत बेत्की बातें हैं, क्षमा चाहता हो मैं आपसे।

نیتا ورودهی دل « شری مکندر بخت " صدر صاحبه - میں خالی یہ کہنا چاہٹنا

†[] Transliteration in Arabic Script.

مول كريبال توكي كيما كباجات اس تَيْنُلُ بُو نَاجِ اسِمْ لَكُورِبُمُنْكُ ورمنده سے کما ہے اس کا حواب بیمال دس په پاټ کیا پوکنی پر

Re Withdrawal of NSG

Protection

I refuse to respond to the questions put to me.

معاملہ کھھاور آرگنائنریش سے درمیان سے - ان کے درمیان رہنا عاسيئے - وہ بواب دس تھے جس ی کومو ایکشن لدنا ہو کا لیں تھے۔ بسيسوال اخباراج كابرق ما بهو بن جا سکتے۔ لرا کہاجا ناسیے ۔ نہما ہیم ہے تکی ہاتیں ہیں جیمہاجا ہتا ہوں

†[] Transliteration in Arabic Script.

THE DEPUTY CHAIRMAN: Now that matter is over. Shri Bhandare.

श्री राम नरोश यादव (उत्तर प्रदोश) : . . . (व्यवधान) ... खिलाफ आचरण करने का अधिकार है। मृल्य काप्रश्नयह है।

इस संविधान का ये उल्लंघन करने जा रहे ह . . . (ब्यायधान)

श्री मोहम्मद अफजल उर्फ मीम अफजल : मेरा पाइन्ट आफ आर्डर हैं يوائنك آف آرگرر «مداخلت ،،

उपसभापति : कोई डिस्काशन हाउस में नहीं है जिस पर पाइंट आफ आर्डर हो . . . (व्यवधान)

THE DEPUTY CHAIRMAN: I am not allowing. That matter is over. (Interruptions). That matter is over.

श्री मोहम्मद अफबल उर्फ मीन अफबल : यह बात बड़ी हद तक सही है. ... (व्यवधान)

*دور درستن کو ا*کھوں نے اپنی باندی واپنے ۔ . . . مداخلیتا . . یہ

THE DEPUTY CHAIRMAN: I am not permitting. over. There is no discussion (Interruptions). Mr. Afzal, you cannot have a point of order on a discussion like this. He wanted to refer to a kind of mention which was not even allowed as a special mention, but allowed to be raised in the so-called Zero Hour and I am not going to permit anything. (Interruptions). Nothing is going on record. I am not starting any new conventions in the House, please.

थी मोहम्मद अफबल उर्फ मीन अफबल :*

उपसभापति भंडारे जी, आप बोलिए स्पेशल में शन पर !

Mr. Afzal, no cross talk. Mr. Bhandare.

*Not recorded.

Afzal Saheb, no cross-talk, please. Bhandare is raising something very serious, I hope.

Special

धी मोहम्मद अफजल उर्फ मीम अफजल :*

भी विष्णु कान्ता ज्ञास्त्री (उत्तर प्रदेश) : महोदया, ... (व्यवधान)

उपसभापीत : आपने स्पेशल में शन नहीं दिया, आपने कच्छ रिटन में नहीं दिया। मुझे क्या मालूम आप क्या बोलने वाले हैं। उन्होंने लिख^{ें} कर दिया, तो उस पर इतना हंगामा हुआ। आप बिना लिखे कुछ बोलेंगे तो ... (व्यवधान)

You write it down and send it to me. I will look into it. Let's go in an organized way . . . (Interruptions) . .

श्री प्रमोद महाजन : इनका बचा हाआ स्पेशल में शन है।

उपसभापति : नहीं, आज उनका

SHRI JOHN F. FERNANDES (Goa): Special Mentions...(Interruptions)...

SHRI VIREN J. SHAH (Maharashtra): Are there two Special Mentions of Bhandare?

SHRI MURLIDHAR CHANDRAKANT BHANDARE: No... (Interruptions)

THE DEPUTY CHAIRMAN: Now. don't go into arguments.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: My Special Mention cannot be made on any other day-and you will realize it.

THE DEPUTY CHAIRMAN: It is about the Constitution Day. He wants to mention about it. Any objection?

SOME HON. MEMBERS: No.

Special Montions

Mentions

Need to work for the spirit and ideals of the Constitution and rededicate thereto on the occassion of the Constitution day.

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra): Madam, 26th November is a day for all of us to remember because it was on this day in the year 1949 that we, the people of India, adopted, enacted and gave unto ourselves the Constitution which is universally acclaimed as probably the best and the finest in the world. We celebrate the Independence Day, we celebrate the Republic Day. Let us also celebrate this day as the Constitution Day.

The vision of the Founding Fathers of our Constitution was very large. conceived the Constitution and, as has been placed on record by Dr. Rajendra Prasad-I quote:

> "The Assembly's aim was to end poverty and squalor, to abolish distinction exploitation, and to ensure decent conditions of living."

It is no use my repeating that. With over 300 million people living under the poverty line, we are well below and we are very far distant from the goals and the vision which are set by the Constitution.

But the Constitution has given us something equally fundamental. It has given us a democratic society, it has given us an open and free society deeply rooted in the rule of law.

The rule of law is ensured by our adherence to the Constitution. All rightscivil, political, religious, economic, social and cultural-are guaranteed and protected under the Constitution. The Constitution also prescribes the limits of their enjoyment and, therefore, it is with a hope that not only we achieve the goals of Constitution but also we have to rededicate ourselves because every one of us, before assuming our seats in this House, has taken an oath of allegiance to the Constitution. So we should rededicate ourselves to the very basic thing of the Constitution, that is, the rule of law.

No society can survive without the rule of law. Therefore, those who are thinking

^{*}Not recorded